IN THE HIGH COURT OF JHARKHAND AT RANCHI

F.A. No.206 of 2009

Radheshyam Agarwal .... …. Appellant

Versus

Ashok Kumar Gadhyan .... Respondent

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. A. K. Mishra, Advocate
For the Respondent : Mr. A. K. Sinha, Advocate

Order No.08 Dated- 07.07.2020

Heard the parties through video conferencing.

Mr. A. K. Mishra- learned counsel for the appellant submits that he is ready and willing to deposit Rs.300/- and prays that the Registry be directed to supply him the paper book containing all the relevant documents containing the relevant parts of the lower court records, appeal memo as well as the counter-affidavit, if any, to enable him to get ready for hearing of this appeal.

Prayer is allowed.

If the appellant deposits Rs.300/- within one week from the date of this order, then Registry is directed to supply a paper book to A. K. Mishra- the learned counsel for the appellant containing therein the copy of appeal memo, counter-affidavit filed by the parties and the relevant parts of the lower court records required for hearing of this appeal within two weeks of such deposit.

The learned counsel for the appellant further prays for time.

Prayer for time is allowed as the last chance.

List this appeal six weeks after the lockdown period is over.

Animesh/ **(Anil Kumar Choudhary, J.)**